GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 1099 TO BE ANSWERED ON 02.12.2024

Inspection of Polluting Industries

1099. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has carried out surprise/on the spot inspection of polluting industries in various States;
- (b) if so, the details thereof during the last three years and the outcome thereof including the action taken/directions given in this regard;
- (c) whether the said industries have complied with the directions given, if so, the details thereof; and
- (d) the details of those industries which have not complied with the said directions so far and the action taken against such industries?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (d):

The Ministry of Environment, Forest and Climate Change primarily monitors the industrial units across India through Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs), which are responsible for ensuring compliance with environmental norms at the national and state level respectively. During the last 3 years i.e. 2022 to 2024, CPCB has inspected a total of 268 units falling in 17 categories of high pollution potential and Common Waste Treatment Facilities selected based on Online Continuous Effluent/ Emission Monitoring Systems (OCEMS) data. State-wise status of inspections is attached as **Annexure-I**. During the inspection, 129 units were found non-complying with environmental norms against which actions (Closure directions: 5, Show-cause Notices/Technical Directions: 67, Directives issued to industries in form of letter: 16, and Directions to SPCBs/PCCs: 41) were taken. Out of 129 units initially found non-complying, 37 units have later complied with the environmental norms.

Closure directions have been revoked in case of industries that have complied with the directions issued by CPCB after examination of compliance status by the Revocation Committee. For remaining 92 units, notices/directives of CPCB are still in force.

CPCB also conducts annual inspection of Grossly Polluting Industries (GPIs) operating in river Ganga & Yamuna main stem states namely Uttarakhand, Haryana, NCT-Delhi, Uttar Pradesh, Bihar, Jharkhand & West Bengal under the Namami Gange Programme, on surprise basis. The inspection is conducted by joint teams of officials from technical institutes like IITs, NITs and State Pollution Control Boards/Committee (SPCBs/PCC). The compliance status of industries based on the inspections are carried out as above and follow up action by the concerned SPCBs during the last three years is as follows:

Year	No. of GPIs	Operational	Self-Closed	Complied	Non-Complied		
	0115				Show- cause notices	Closure directions	
2020	2740	2146	495	1975	171	99	
2022	2706	2184	476	1752	432	46	
2023	3186	2466	655	2419	47	65	

Operational units = *complied* + *Show cause notices*

State-wise status of 17 categories of high pollution potential industries and common facilities inspected by CPCB selected based on OCEMS data during 2022-24

(Status as on 18.11.2024)

SI N o.	State/UT	Total no. of indust ries Inspec ted	No. of industries found non- complyin g with environm ental norms	No. of indust ries to whom closur e directi ons were issued u/s 5 of EPA, 1986	No. of indust ries for which closur e directi on have been revoke d	No. of industries to whom Show-cause notices (SCNs)/Tec hnical directions were issued u/s 5 of EPA, 1986	No. of industries which have complied with SCNs/Tech nical Directions of CPCB	No. of indust ries to which directi ves were issued in the form of a letter	No. of indust ries which have compli ed with CPCB directi ves	No. of non- complyin g units for which direction s were issued to SPCBs/P CCs u/s 18(1)(b) of Water/A ir Act	No. of units complied with direction s (issued u/s 18(1(b) to SPCBs/P CCs)	No. of units found non- complyin g during inspectio n but complyin g as on date	No. of industries for which SCN/direc tions of CPCB/SP CB are still in force
		Α	В	С	D	Ε	F	G	Η	Ι	J	K=D+F+ H+J	L=B-K
1	Andama n & Nicobar	0	0	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	11	5	0	0	3	0	1	0	1	0	0	5
3	Arunach al Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
4	Assam	11	5	0	0	4	2	0	0	1	1	3	2
5	Bihar	5	2	1	1	0	0	1	1	0	0	2	0
6	Chandiga rh	0	0	0	0	0	0	0	0	0	0	0	0
7	Chhattisg arh	11	2	0	0	2	0	0	0	0	0	0	2

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		Α	В	С	D	Е	F	G	Н	Ι	J	K=D+F+ H+J	L=B-K
8	Daman & Diu and Dadra & Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0
9	Delhi	4	4	0	0	0	0	3	1	1	0	1	3
10	Goa	1	0	0	0	0	0	0	0	0	0	0	0
11	Gujarat	27	16	1	1	9	3	0	0	6	0	4	12
12	Haryana	15	8	0	0	2	1	4	2	2	0	3	5
13	Himacha l Pradesh	2	1	0	0	1	0	0	0	0	0	0	1
14	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0
15	Jharkhan d	6	1	0	0	1	1	0	0	0	0	1	0
16	Karnatak a	24	14	2	2	5	2	2	1	5	0	5	9
17	Kerala	7	4	0	0	1	0	0	0	3	1	1	3
18	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0
19	Lakshad weep	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya	8	0	0	0	0	0	0	0	0	0	0	0

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		А	В	С	D	Е	F	G	Н	Ι	J	K=D+F+ H+J	L=B-K
	Pradesh											11.0	
21	Maharas htra	32	18	0	0	8	1	0	0	10	0	1	17
22	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
23	Meghala ya	5	1	0	0	0	0	0	0	1	0	0	1
24	Mizoram	2	0	0	0	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
26	Odisha	11	2	1	1	1	1	0	0	0	0	2	0
27	Puducher ry	0	0	0	0	0	0	0	0	0	0	0	0
28	Punjab	5	4	0	0	1	1	3	1	0	0	2	2
29	Rajastha n	16	6	0	0	2	2	1	1	3	0	3	3
30	Sikkim	5	5	0	0	4	1	0	0	1	1	2	3
31	Tamil Nadu	10	8	0	0	3	1	1	0	4	0	1	7
32	Telangan a	11	6	0	0	4	2	0	0	2	0	2	4
33	Tripura	3	2	0	0	2	2	0	0	0	0	2	0
34	Uttar Pradesh	24	9	0	0	8	1	0	0	1	0	1	8
35	Uttarakh	5	3	0	0	3	0	0	0	0	0	0	3

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		Α	В	С	D	Е	F	G	Н	Ι	J	K=D+F+ H+J	L=B-K
	and												
36	West Bengal	7	3	0	0	3	1	0	0	0	0	1	2
	Total	268	129	5	5	67	22	16	7	41	3	37	92